

**Detailed Demands for grants of the Ministry of Planning and Programme Implementation for 1993-94**

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1993-94.

[Placed in Library, see No. LT-3816/93]

**Indian Post Office (Second Amendment) Rules 1993**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUSHRAM): I beg to lay on the Table a copy of the Indian Post Office (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 259 (E) in Gazette of India dated the 5th March, 1993 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

[Placed in Library, see No. LT-3817/93]

13.40 Hrs.

**TRADE MARKS BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY/ SHRIMATI KRISHNA SAHI: Sir, I beg to move for leave to introduce a Bill to amend and consolidate the law relating to trade marks, to provide for registration and better protection of trade marks for goods and services and for the prevention of the use of fraudulent marks.

MR. DEPUTY SPEAKER: The question is:

"That leave granted to introduce a Bill to amend and consolidate the law relating to trade marks, to provide for registration and better protection of trade marks for goods and services and for the prevention of the use of fraudulent marks."

*The motion was adopted.*

SHRIMATI KRISHNA SAHI: I introduce the Bill.

SHRI GUMAN MAL LODHA (Pali): Sir I have to say a word against the introduction of the Trade Marks Bill.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Under the Trade marks Bill efforts are being made all over the country to implement Dunkel proposals. However, no discussion has taken place on Dunkel proposals so far. This is my basic objection. A policy should be formulated before implementing these proposals.

[English]

MR. DEPUTY SPEAKER: Mr. Justice, the Bill has already been introduced. You have not given any notice objecting to the introduction.

13.42 Hrs.

**EMPLOYMENT OF MANUAL SCAVENGERS AND CONSTRUCTION OF DRY LATRINES (PROHIBITION) BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Sheila

[Sh. Mukul Wasnik]

Kaul, I beg to move for leave to introduce a Bill to provide for the prohibition of employment of manual scavengers as well as construction and maintenance of water-seal latrines and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the prohibition of employment of manual scavengers as well as construction of continuance of dry latrines and for the regulation of construction and maintenance of water-seal latrines and for matters connected there with or incidental thereto.

*The motion was adopted*

SHRI MUKUL WASNIK: I introduce the Bill.

MR. DEPUTY SPEAKER: The House now stands adjourned to meet again at 2.45 p.m.

*The Lok Sabha then adjourned for lunch till forty-five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at fifty-three minute past Fourteen of the Clock.*

MR. DEPUTY-SPEAKER - *in the Chair*

MR. DEPUTY-SPEAKER: Now, Shri Dinesh Singh will make a statement.

14.54 Hrs.

[English]

STATEMENT BY MINISTER

**Dismissal of the Nawaz Sharif  
Government in Pakistan**

THE MINISTER OF EXTERNAL AFFAIRS  
(SHRI DINESH SINGH): Honourable Members

are no doubt, aware of the political events evolving in Pakistan in recent weeks. On 18 April, 1993, the President of Pakistan, Mr. Ghulam Ishaq Khan, dismissed the Government of Prime Minister Nawaz Sharif, dissolved the National Assembly and inducted a caretaker Government with Mr. Balakh Sher Mazari as the caretaker Prime Minister. The other two Ministers sworn in are Mr. Farooq Leghari of the Pakistan Peoples Party and Mr. Hamid Nasir Chhatta of the Pakistan Muslim League. There have been general indications from the office of the president of Pakistan that elections will be held around the middle of July, after a gap of nearly two and a half months. From the remark made by the chief of Army Staff, the view of the armed forces is that the processes generated by the decision of the President of Pakistan on the 18th of April should be finally resolved either by the courts or by the people of Pakistan.

Developments in Pakistan are basically that country's internal affair. But there is no gainsaying the fact that events in this important neighbouring country always have implications for us both in general and in terms of our security. We cannot thus remain indifferent towards the situation in Pakistan. Being a democracy ourselves, we would wish to see democracy flourish in Pakistan. In the prevailing situation where elected Governments have been repeatedly impeded from striking roots and gaining continuity in their policies, a phase of uncertainty in our relations with Pakistan cannot be ruled out. Government will be closely following further developments.

It is however, our hope that whichever Government is in power in Pakistan, the attitude of reason and moderation will animate their policies towards us, as having a good neighbourly working relationship with Pakistan remains a continuing objective in our policies towards that country.